

No. J-11014/1/2023-JUDICIAL
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

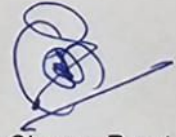
Shastri Bhawan, New Delhi,
Dated the 12th June, 2026

ORDER

With reference to this Department's Order No.J-11014/1/2023-Judicial dated 14.03.2023 and 06.03.2026, the President is pleased to extend the term of Shri K. Govindarajan, Deputy Solicitor General of India for the High Court of Madras, Madurai Bench, for a further period of three months with effect from 14.06.2026 or until further orders, whichever is earlier.

2. The engagement of aforesaid Advocate will be governed by the terms & conditions as per this Department's OM No. 26(1)/99-Judl. dated 24.09.1999 read with OM No. J- 12011/6/2025-Judicial/E. 158060 dated 05.02.2026 & other instructions issued through various OMs specially the OM No. J-16/11/2017-Judicial dated 08.02.2018 imposing certain restrictions and guidelines for litigation in-charge as per OM No. J-16/2024-Judicial dated 16.10.2024. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in in the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

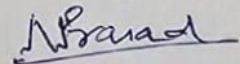
3. Hindi version of this order will follow.



(Madhab Charan Prusty)
Additional Secretary

Copy (through email) to: -

1. PS to Hon'ble MOS (I/C) L&J.
2. PSO to Law Secretary/AS/JSs in Main Secretariat of Department of Legal Affairs.
3. Ld. ASGI, High Court of Madras.
4. The Registrar, High Court Madras, Madurai Bench.
5. The DSGI, High Court of Madras, Chennai Bench.
6. The In-charge, Branch Secretariat Chennai.
7. The Pay & Accounts Office, Department of Legal Affairs, New Delhi.
8. The Cash (LA) for payment of retainership fee to aforesaid Deputy SGI w.e.f. the date of this order.
9. LIMBS team for information and necessary action.
10. One copy of this order is uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link 'List of empanelled Advocates' for the information of all concerned.
11. Hindi Unit, Department of Legal Affairs for Hindi translation of the order
12. Office / Spare copies



(Niranjan Prasad)
Section Officer (Judicial)
Tel. 011-24016111

F. No. J-11014/1/2023-Judicial
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated the 14th March, 2023

ORDER

The President is pleased to engage **Shri K. Govindarajan**, Advocate as Deputy Solicitor General of India for the High Court of Madras, Madurai Bench, as mentioned below, for a period of three years with effect from the date of this order or until further orders, whichever is earlier:


HIGH COURT OF MADRAS, MADURAI BENCH

DEPUTY SOLICITOR GENERAL OF INDIA

Name of Advocate (Shri)	Contact details	Enrollment No.
K. Govindarajan	Chamber No. 106, Law Chambers, High Court Bench at Madurai-625023 Mob: 9443260698 Email:kgovindarajan@kgrassociates.net	MS/679/1994

2. The engagement of aforesaid Advocate will be governed by the terms & conditions at par with Group 'A' Panel Counsel as per this Department's OM No. 26(1)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & subsequent instructions issued through various OMs specially the OM No. J-16/11/2017-Judicial dated 08.02.2018 imposing certain restrictions. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in in the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.


(Vijay Kumar Sharma)
Joint Secretary & Legal Adviser

Copy to:-

1. PS to Hon'ble MLJ/ Sr. PPS to Hon'ble MSLJ.
2. Sr. PPS to Law Secretary/PSO to AS (RSV)/PSO to AS (RM)/Sr. PPS to AS (ARR)/ Sr. PPS to JS&LA (SA).
3. PPS to Attorney General for India, PS to Solicitor General of India, PS to All Addl. Solicitors General.
4. All the Deputy SGIs in various High Courts, as per list.
5. The Registrar, High Court of Madras, Madurai Bench.
6. The In-charge, Branch Secretariat Chennai.
7. Shri K. Govindarajan, Deputy SGI as mentioned above.
8. The Pay & Accounts Office, Department of Legal Affairs, New Delhi.
9. The Cash (LA) for payment of retainership fee to aforesaid Deputy SGI w.e.f. the date of this order.
10. One copy of this order is uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link 'List of empanelled Advocates' for the information of all concerned.
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(Lakka Muneswara Rao)
Section Officer (Judicial)
Tel. 011-23384945
Email: judicial-dla@nic.in

No.J-11014/1/2023-Judicial/ E. 72988
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated the 06th March, 2026

ORDER

With reference to this Department's Order No.J-11014/1/2023-Judicial dated 14.03.2023, the President is pleased to extend the term of **Shri K. Govindarajan**, Deputy Solicitor General of India for the High Court of Madras, Madurai Bench, for a further period of three months with effect from 14.03.2026 or until further orders, whichever is earlier.

2. The engagement of aforesaid Advocate will be governed by the terms & conditions as per this Department's OM No. 26(1)/99-Judl. dated 24.09.1999 read with OM No. J-12011/6/2025-Judicial/E. 158060 dated 05.02.2026 & other instructions issued through various OMs specially the OM No. J-16/11/2017-Judicial dated 08.02.2018 imposing certain restrictions and guidelines for litigation in-charge as per OM No. J-16/2024-Judicial dated 16.10.2024. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in in the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

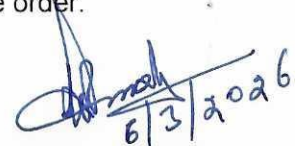
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(Madhab Charan Prusty)
Sr. Government Advocate

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5. The DSGI, High Court of Madras, Chennai Bench.
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(Ramesh Kairamkonda)
Section Officer (Judicial)
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Email: judicial-dla@nic.in